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IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

(2)

O.A. No. ^{141/92}

DATE OF DECISION 25.3.1992

I.M. Arab	Petitioner
Mr. P.K. Handa	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondent
Mr. N.S. Shevde	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. R.C. Bhatt

: Member (J)

The Hon'ble Mr. R. Venkatesan

- : Member (A)
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

I.M. Arab

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..... Applicant

Vs.

- 1. Union of India,
 Secretary,
 Ministry of Railways,
 Rail Bhavan,
 New Delhi.
- 2. General Manager, Western Railway, Churchgate, Bombay- 400 020
- 3. Divisional Railway Manager, Western Railway, Pratapnagar, Vadodara- 390 004.
- 4. Senior Divisional Commercial Supdt.
 Western Railway,
 Pratapnagar,
 Vadodara- 390 004. Respondents

Mr. P.K. Handa : Learned advocate for the applicant is present.

ORAL JUDGMENT

O.A./141/92

Date: 25.3.1992

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Per: Hon'ble Mr. R. Venkatesan : Member (A)

The applicant in present case, was subjected to disciplinary proceedings for failure to account for the sale of a monthly season ticket sold by him on 20.12.88 on that very date, but only belatedly on 29.12.88. An enquiring was conducted and the penalty of compulsory



retirement was imposed upon him. The learned counsel for the applicant submits that there were various infermities in the disciplinary proceedings, which have been set out in the application.

2. An appeal against the order of compulsory retirement to the appellate authority, viz the Senior Divisional Commercial Supdt, Vadodara, was submitted by the applicant on 4.3.1991, and was rejected by the said authority by an order dated 26.3.1991 in the following terms:

"There is nothing in the appeal which merits consideration. No new point has been brought out. Thus regretted. "

The counsel for the applicant submits that the above order gives no reasons for rejecting the appeal and is therefore bad in law.

The learned counsel for the respondents conceded that the prder of the appellate authority is a non-speaking one.

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4. Although, the appeal submittaby the application, application, application, application, application, sometimes that the appeal gave various which had not been considered by the appeal.

We accept this contention, which is not denied by the respondents' counsel.

- 5. It is a principle of natural justice that in a decision in judicial or quasi-judicial proceedings, the party is entitled to know the reasons for the decision. This principles would apply to disciplinary proceedings, which are quasi- judicial in nature, and has been violated by the appellate authority in passing the mentioned order.
- 6. In the result, we set aside the order of the 4th respondent, the appellate authority, dated 26.3.1991 as prayed for by the applicant. We further direct the 4th respondent viz the Senior Divisional Commercial Supdt. Vadodara, who is the appellate authority, to consider the appeal of the applicant afresh and to pass a speaking order and any further orders Pf any that may be necessary therefore, within a period of three months of the date of receipt of this order.
 - 7 -The application is disposed of as above at the stage of admission. There will be no order as to costs.

Member (A)

*Bhatt